

92

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.89/94

Date of Order: 22.1.97

BETWEEN :

M.Sambaiah

.. Applicant.

AND

The Additional Central Provident
Fund Commissioner, South Zone,
Barkatpura, Hyderabad.

.. Respondent.

— — —

Counsel for the Applicant

.. Mr.Sudhender Kulkarni

Counsel for the Respondent

.. Mr.S.Lakshmikanta Rao

— — —

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —
O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Heard Mr.S.Lakshmikanta Rao, learned standing counsel
for the respondents.

2. This OA was called today at the instance of the letter
dt. 20.1.97 filed by the respondents counsel in the OA.
When the judgement was delivered on 20.1.97 neither the
respondent nor his counsel was present to show us the rule
position. It states that the punishment awarded to the
applicant is appealable, Though it is stated in the reply
that it is appealable under Rule 19 of the D&A procedure of
the department. The learned counsel for the respondents
now submitted that he could not ^{be} present on 20.1.97 due to
the circumstances beyond his control. But he could have



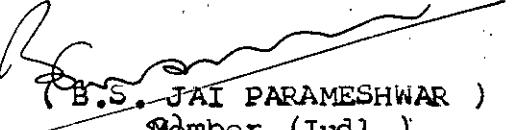


(93)

.. 2 ..

represented this case through his junior or somebody else or through the representatives of the department. We do not appreciate the absence. However in view of the present submission we have seen the rule also produced by the learned standing counsel ^{today.} We are satisfied that the judgement already delivered on 20.1.97 is in consonance with the rule position.

3. In view of the above the letter is disposed of noting the presence of the learned standing counsel for the respondents.


(B.S. JAI PARAMESHWAR)

221 Member (Judl.)


(R.RANGARAJAN)
Member (Admn.)

Dated: 22nd January, 1997

(Dictated in Open Court)

*Amirtha
D.Y. Registrar (1975)*

sd

Copy to:-

1. The Additional Central Provident Fund Commissioner, South Zone, Barkatpura, Hyd.
2. One copy to Sri. Sudhakar Kulkarni advocate, CAT, Hyd.
3. One copy to Sri. S. Lakshmi Kant Rao SC for PF, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One copy to Deputy Registrar(Admn.), CAT, Hyd.
6. One spare copy.

Rsm/-

9-12-97

DA-89/44

TYPED BY _____ CHECKED BY _____
COMPARED BY _____ APPROVED BY _____

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI RIRANG RAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED:

221, 197

Order/Judgement
R.P/C.P/M.A.NO.

0.4. NO.

89/9y

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YI KB

केन्द्रीय भ्रातासामिन्द्र विभिन्नरूप Central Administrative Institute

18 FEB 1997

हैदराबाद एकायन